

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.87/MP/2022**

- Subject : Petition under Sections 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Articles 11, 12 and 16 of the Transmission Service Agreement dated 10.1.2018 seeking declaration, extension of time period for achieving CoD of the Project and compensation on account of occurrence of force majeure and Change in Law events and other consequential reliefs.
- Petitioner : Fatehgarh – Bhadla Transmission Limited (FBTL)
- Respondents : Adani Renewable Energy Park Rajasthan Limited (AREPRL) and 19 Ors.
- Date of Hearing : **16.2.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Parties Present : Shri Sanjay Sen, Sr. Advocate, FBTL  
Shri Hemant Singh, Advocate, FBTL  
Shri Lakshyajit Bagdwal, Advocate, FBTL  
Ms. Lavanya Panwar, Advocate, FBTL  
Ms. Ruth Elwin, Advocate, FBTL  
Shri Afak Pothiwala, FBTL  
Ms. Sakshi Kapoor, Advocate, AREPRL  
Shri Sachin Dubey, Advocate, BRPL  
Shri Mohit Jain, Advocate, BRPL  
Shri Mohit, Mudgal, BRPL  
Shri Alok Shankar, Advocate, CTUIL  
Shri Kumarjeet Ray, Advocate, CTUIL  
Shri Siddharth Sharma, CTUIL

**Record of Proceedings**

During the course of the hearing, learned senior counsel for the Petitioner and the learned counsels for the Respondents, CTUIL and BRPL made their respective submissions in the matter.

2. Based on the request of the learned counsels for the parties, the Commission permitted the Petitioner and Respondents to file their respective written submissions, if any, within a week with a copy to the other side. Further, upon the request of the learned counsel for CTUIL, the Commission permitted Respondent, CTUIL, to file its affidavit as per the direction under paragraph 6 of the Record of Proceedings for the hearing dated 18.12.2023 within a week with a copy to the Petitioner, who may file its comments thereon, if any, within a week thereafter.

3. Further, the Commission directed the parties to furnish the following details/information on an affidavit within two weeks:

**Petitioner:**

(a) Signed and stamped copy of the auditor certificate dated 23.1.2023 and 6.2.2024, as submitted by the Petitioner vide affidavit dated 12.2.2024, with respect to the expenditure incurred towards IDC and IEDC and additional expenses due to defence conditional NoC.

(b) The Petitioner was directed vide RoP for the hearing dated 18.12.2023 to submit the RLDC 'on load' certificate in respect of all the transmission elements of the Petitioner's Project. However, the Petitioner has submitted only the certificate with respect to the Fatehgarh II(PG)-Fatehgarh (FBTL) Ck2 along with the associated 400 kV main bay. Submit the RLDC 'on load' certificate in respect of all the elements in the scope of the Petitioner covered under the present Petition.

**Respondent No. 1**

(a) The complete order sheets of the Hon'ble Rajasthan High Court in the various petitions/proceedings initiated by land owners and the efforts undertaken by the Respondent, if any, for vacating the status-quo orders;

4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**